

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 89/89

Transfer Application No: ---

DATE OF DECISION 15-12-93

D.D. Sonawane

Petitioner

Mr.G.D. Samant

Advocate for the Petitioners

Versus

U.O.I. & Ors.

Respondent

Mr.J.G. Savant

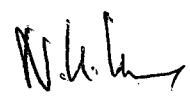
Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri N.K.Verma, Member(A)

The Hon'ble Shri Smt. Lakshmi Swaminathan, Member(J)

1. ~~whether Reporters of local papers may be allowed to see the Judgement ?~~
2. To be referred to the Reporter or not ?
3. ~~whether their Lordships ish to see the fair copy of the Judgement ?~~
4. Whether it needs to be circulated to other Benches of the Tribunal ?

  
(N.K.VERMA)  
M(A)

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(10)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

O.A.89/89

D.D.Sonawane,  
Railway Quarter No.  
RB/(I)401/B, Bungalow Side,  
Daund. Dist. Pune - 413301.

.. Applicant

-versus-

1. Union of India

2. General Manager,  
Central Railway,  
Bombay V.T.

3. Divisional Railway Manager,  
Central Railway,  
Solapur.

.. Respondents

Coram: Hon'ble Shri N.K.Verma, Member(A)

Hon'ble Smt. Lakshmi Swaminathan,  
Member(J)

Appearances:

1. Mr.G.D.Samant  
Advocate for the  
Applicant.

2. Mr.J.G.Savant  
Counsel for the  
Respondents.

ORAL JUDGMENT: Date: 15-12-1993  
(Per N.K.Verma, Member(A))

Mr.G.D.Samant, learned counsel for the applicants stated that the O.A. which was filed for quashing the impugned seniority list dt. 16-1-86 and 31-5-88 have now become obsolete in view of the judgment given by the Supreme Court in 1990 which directed the Railways to recast the same. The seniority list has now been recast in 1992 and the applicants have no further grievance in the matter. Applicants have also promoted to the post of Shunter and thus the reliefs sought does not survive.

2. Learned counsel for the respondents Shri J.G.Savant on the other hand stated that the department had corrected the seniority

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list in 1992 because of the error which had crept into it in 1988 due to certain wrong entries made therein. It is not that the reliefs have been met by the respondents. In any case since the cause of action does not survive any more, this O.A. has become infructuous and it is dismissed.

Lakshmi Swaminathan  
(Smt. Lakshmi Swaminathan)  
Member (J)

N.K.Verma  
(N.K.Verma)  
Member (A)

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